

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No. 730/2002

New Delhi this the 19th day of March, 2002

Hon'ble Shri S.R. Adige, Vice Chairman (A)
Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Virender Pratap
Chief Goods Supervisor (Rtd.),
R/O 42-A, Sainik Enclave,
Sector-3, Mohan Garden, Uttam
Nagar, New Delhi-110059

..Applicant
(By Advocate Shri D.K. Sammi)

VERSUS

Union of India, through

1. General Manager
Northern Railways
Baroda House, New Delhi-1
2. Divisional Railway Manager
Bikaner Division, Northern Rlys.,
DRM Office, Bikaner (Raj.)
3. Divisional Commercial Manager,
Bikaner Division, Northern Railways,
DRM Office, Bikaner (Raj.)

..Respondents

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Vice Chairman (A))

Applicant impugns the disciplinary authority
order dated 19.4.2001 (Annexure A 1).

2. We have heard applicant's counsel Shri D.K. Sammi, who states that applicant's appeal under Rule 18 of Railway Servants (Discipline and Appeal) Rules, 1968 dated 27.4.2001 (Annexure A-7) has not yet been disposed of by the respondents.

3. If so, this OA is disposed of at the preliminary stage with a direction to the respondents

to dispose of the aforesaid appeal by a detailed, speaking and reasoned order, in accordance with rules and instructions, under intimation to the applicant, within six weeks from the date of receipt of a copy of this order.

4. If any grievance still survives, it will be open to him to agitate the same through appropriate original proceedings, in accordance with law, if so advised.

5. Let a copy of the OA should also be enclosed along with this order.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)

Vice Chairman (J)

Adige
(S.R. Adige)

Vice Chairman (A)

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